

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:441
ANSWERED ON:05.09.2011
SCHEMES FOR DIFFERENTLY-ABLED PERSONS
Sivasami Shri C.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has initiated any welfare and rehabilitation scheme/ programme for differently-abled persons;
- (b) if so, the details thereof alongwith the funds sanctioned, released by the Government and utilised for the purpose during the last three years and the current year, State-wise;
- (c) the details regarding the mechanism existing in the Ministry to ensure proper utilization of funds and effective implementation of the schemes for the differently-abled persons;
- (d) whether any assessment has been made in the recent past about the impact of such schemes; and
- (e) if so, the details thereof?

Answer

MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK)

(a) to (e): A statement is laid on the table of the House.

Statement referred to in reply to part (a) to (e) of the Lok Sabha Starred Question No. 441 for 5.09.2011

(a) & (b): The following major schemes are being implemented by the Government for the welfare and rehabilitation of differently-abled persons:-

(i) Deendayal Disabled Rehabilitation Scheme (DDRS):- Under this scheme, grant-in-aid (GIA) is provided to non-governmental organizations for purposes like special schools for disabled, Vocational Training Centres, Half Way Homes, Community Based Rehabilitation, Early Intervention Centres for Disabled and Rehabilitation of Leprosy Cured Persons, District Disability Rehabilitation Centres (DDRCs) etc.

(ii) Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP):- Under this scheme, aids/appliances are distributed to needy persons with disabilities as also to students with disabilities in elementary schools.

Under the above two schemes, GIA is released to Non-Governmental Organizations/ other agencies and not to State Governments. Rs.217.30 crore and Rs.198.86 crore respectively have been released under DDRS and ADIP schemes during last three years and the current year, so far. A statement giving State-wise amount released to NGO etc is at Annexure-I.

In addition to the above, the following other important schemes/programmes are being implemented for the welfare of persons with disabilities:-

(i) Scheme for Implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (SIPDA):- Under this scheme, assistance is provided to State Governments and to autonomous Organizations/Institutions under Central or State Governments, for various activities relating to implementation of Persons with Disabilities Act, 1995, particularly for creating barrier free environment, supporting District Disability Rehabilitation Centres (DDRCs), Composite Regional Centres (CRCs) etc. Under the Scheme, six CRCs have been set up at Guwahati, Sundernagar, Bhopal, Patna, Srinagar and Lucknow. One more CRC has been sanctioned in March 2011 at Ahmedabad. An amount of Rs.70.22 crore has been released under the scheme during last three years and the current year, so far. A statement giving state-wise amount released is at Annexure-II.

(ii) National Institutes:- The Ministry supports the following seven autonomous National Institutes which provide rehabilitation services and undertake development of human resources and research for various types of disabilities:

- (a) National Institute for the Visually Handicapped, Dehradun;
- (b) National Institute for the Mentally Handicapped, Secunderabad, Andhra Pradesh;
- (c) Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai;

- (d) National Institute for the Orthopaedically Handicapped, Kolkata, West Bengal;
- (e) Swami Vivekanand National Institute for Rehabilitation Training and Research, Cuttack, Orissa;
- (f) Pt. Deen Dayal Upadhyay Institute for Physically Handicapped, New Delhi;
- (g) National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, Tamil Nadu.

An amount of Rs.161.35 crore has been released under Plan to the above National Institutes during last three years and the current year, for their activities.

(iii) The Ministry has approved the establishment of an Indian Sign Language Research & Training Centre (ISLRTC) at New Delhi in July, 2011. The Centre will lead the way in the study, academic development, and propagation of Indian Sign Language and in its teaching and training and will meet a major need of the hearing impaired community.

(iv) The National Handicapped Finance & Development Corporation (NHFDC) provides concessional credit to persons with disabilities for self-employment, through State Channelising Agencies. An amount of Rs.77.00 crore has been released by the Ministry to NHFDC as equity support during last three years.

(c) Important mechanisms are as follows:-

(i) Each year GIA to implementing agencies is released only on (a) receipt of satisfactory inspection reports from the State Government, and (b) due utilization certificates;

(ii) National Institutes under the Ministry have been directed to, inter-alia, supervise work of grantee NGOs, working in their jurisdiction; and

(iii) Officers of the Ministry also inspect grantee organizations during their tour.

(d) & (e): Four studies pertaining to Deen Dayal Disabled Rehabilitation Scheme (DDRS) and one study of the scheme of District Disabled Rehabilitation Centres (DDRC) were got conducted through independent agencies in the Eleventh Plan period.